



2026:AHC:16937

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 5090 of 2025

Shreeram Singh

.....Petitioner(s)

Versus

State Of U.P. And 33 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Jyotir Bhushan Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1.Heard learned counsel for the petitioner and learned Standing Counsel for the State-respondents.

2.The instant writ petition has been filed seeking the following relief:-

"I.Issue a writ, order or direction in the nature of mandamus directing the respondent no.2 (Deputy Director of Consolidation, Jaunpur) to conclude and decide the Revision No. 1853 of 2023-2024 (Shreeram Singh vs. Triloki & Others), pending u/s 48(1) of U.P.C.H. Act and Rules 1953, expeditiously, within stipulated period as per satisfaction of this Hon'ble Court."

3. Learned Standing Counsel has no objection, in case, a direction is issued for early disposal of the aforementioned matter.

4. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case as mentioned in the present writ petition, with a direction to The Deputy Director of Consolidation (respondent No. 2), before whom the aforementioned matter is pending disposal, to decide the same expeditiously, preferably, within a period of five months from the date of receipt of a certified copy of this order.

5. It is expected that it should be decided by a reasoned and speaking order, in accordance with law, after affording opportunity of hearing to the parties concerned without granting unnecessary adjournments to either of the parties.

6. With the aforesaid direction, present writ petition is disposed of.

January 22, 2026
Priyanka

(Dinesh Pathak,J.)